

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 315 OF 2016 &
IA NO. 653 OF 2016**

Dated: 06th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Reliance Infrastructure Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy Ragandhan for R-1

ORDER

Admit. Issue notice to the Respondents returnable on 10.04.2017.
Dasti, in addition, is permitted.

List the matter on **10.04.2017**. In the meantime, learned counsel for the respondents may file reply on or before 07.03.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 22.03.2017 after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

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